

**CORRIGENDUM DATED 18TH MAY 2020 TO MINUTES OF MEETING OF
HIGH POWER COMMITTEE DATED 11TH MAY 2020.**

In the decision of the Committee dated 11th May 2020, the following corrections are made:

The following words in paragraph 5(1) in relation to the exclusion of offences:

(1) Indian Penal Code

- a) IPC – Chapter VI–Offenses against State– IPC 121 to 130
- b) IPC – 303
- c) IPC – 364(A), 366, 366(A), 366(B), 367 to 374
- d) IPC – 376(a) to (e)
- e) IPC – 396
- f) IPC – 489(a) to (e)
- g) Bank Frauds and Major Financial Scams

shall be substituted by the following:

(1) Indian Penal Code

- a) IPC – Chapter VI–Offenses against State– IPC 121 to 130
- b) IPC – 303*
- c) IPC – 364(A), 366, 366(A), 366(B), 367 to 373
- d) IPC – 376, 376A, C, D, E
- e) IPC – 396
- f) IPC – 489A, B, D
- g) Bank Frauds and Major Financial Scams

(*though held unconstitutional, these accused are hardened repeat offenders)

It is hereby specifically clarified that, this Committee has, in terms of the directions and orders issued by the Hon'ble Supreme Court, from time to time determined, only the category and/or class of cases of prisoners 'to be considered' for temporary release. The decisions and/or minutes of the meeting of this Committee are not to be

considered as if these are 'directions to release' the class and/or the category of prisoners determined thereby. Resultantly, it is made absolutely clear that, the aforesaid class and/or category of cases determined by this Committee for temporary release cannot be read as if a direction of this Committee or of any Hon'ble Court for mandatory release of the prisoners falling in that class or category. It is hereby specifically clarified that, in the light of the various minutes of the meeting of this Committee and the consequent determination of class and/or category of cases of prisoners eligible for temporary release, case of every prisoner has to be considered on its own merits so as to decide the desirability of temporary release of such a prisoner. Such decision is to be taken on case-to-case basis.



Justice Shri A. A. Sayed, Judge, Bombay High Court



**Shri Sanjay Chahande, Additional Chief Secretary
(A&S) Home, Govt. of Maharashtra**



Shri S.N. Pandey, Director General Prisons, Maharashtra